

**GOVERNMENT OF INDIA
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA**

UNSTARRED QUESTION NO:1738
ANSWERED ON:10.08.2011
CVC/CBI RAID
Lal Shri Kirodi

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) the number of raids conducted and cases investigated by the CBI and Central Vigilance Commission till date;
- (b) the number of officials and staff arrested during the above raids;
- (c) the action proposed to be taken against the officials found guilty; and
- (d) the number of officials punished and exonerated in each of the cases, so far?

Answer

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office .
(SHRI V. NARAYANASAMY)

(a) to (c): CBI conducts searches at various places during the course of investigation to collect evidence depending on the facts and circumstances of individual cases. Number of searches conducted in different cases and details of arrests made during the searches form part of record of those individual cases and such data are not maintained centrally. After conclusion of investigation, final report is filed by CBI in the competent court. Guilt of the accused officials and punishment thereof is decided by the competent court. As regards Central Vigilance Commission, the Commission neither conducts raid nor undertakes investigation.

(d): The information is part of individual case records and is not maintained centrally. Apart from prosecution of the officials, the CBI also recommends regular departmental action to the Departments/Ministries concerned. The consequent action is taken by the disciplinary authority in various Departments/ Ministries concerned as per rules.